BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.15/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th July, 2017, 10.30 A.M

| (1) (1) (1) (1) (1) (1) (1) (1) (1) (1) | | 1 | | |
|---|----------------------|--|------------------------------|---------------------|
| Name of the Company | | Ritu Pathak | | |
| | | -Versus- Hanamuni Herhals & Pl | narmaceuticals But Ltd. & Or | e. |
| Under Costion | | Hapamuni Herbals & Pharmaceuticals Pvt.Ltd. & Ors. 241/242 | | |
| Under Section | | 241/242 | | |
| SI. No. | | tion of Authorized ve (IN CAPITAL | Appearing on behalf of | Signature with date |
| | LETTERS) | | | |
| CHHATRAPAL SUGANDH CO. Significate Advocate | | | Resp. 1,2,3 & 5 | CB. Engra |
| Saijontale Doct Doll. | | | R-6 | Stas 19/7 |
| | PATITA PA SKAUNAC | BANBISHUR, MITRA, Adv | 3 felm | Dry RIME |

19-07-2017 – CP No. 15/KB/2017 – Ritu Pathak Vs. Hapamuni Herbals & Pharmaceuticals Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the Respondent Nos. 1,2, 3 and 6 are present.

The respondent No. 6 has also served the copy of the reply to the petitioner well within time.

The Ld. Advocate, namely, Mr. Chhatrapal Sugandh submitted that very recently he has been appointed on behalf of the Respondent No.5, Bank of India. Hence, he wishes to file the reply on behalf of the Respondent No. 5, Bank of India, for which he has prayed for some time as he need to file the Vakalatnama also.

Heard; the prayer of the Ld. Advocate of Respondent No.5 is allowed. He is allowed to file his reply along with the Vakalatnama on or before the next date with a copy to the petitioner.

In view of the Order File No. 25/2/2017-NCLT dated 21-06-2017, the matter may be placed before the Bench No.I for disposal.

Fixing 03-08-2017.

MANORAMA KUMARI MEMBER(J)

Sd/-